

Serial No. of Order	Date of Order	Order with Signature
3	9.7.92	<p>In this application the petitioner prays for a direction to the opposite parties to implement the ^{order} context contained in Annexure-6 and a direction to OP No.4 to accept the joining report of the petitioner who has been transferred from A.R.C., Charbatia to New Delhi. This case came up for admission to-day. Incidentally it may be mentioned that the present petitioner Shri Sunakar Routray had filed applications on previous occasions to quash the order of transfer from ARC Charbatia to New Delhi. Prayer of the petitioner to the above effect, on the previous occasions were dismissed. Mr. Bijan Ray relied upon the ^{Context} of Annexure-6 in which the Deputy Director (A) of the Aviation Research Centre, Charbatia, New Delhi has directed the petitioner in regard to his application dated May, 28, 1992, stating therein that one month medical leave from May, 25, 1992 has been approved and on expiry of the same he should join the duty immediately with fitness certificate from C.D.M.O., Cuttack. Mr. Ray contends that this message the Deputy Director, New Delhi intends that the petitioner should join at Charbatia. Therefore Deputy Director, A.R.C., Charbatia should be directed to accept the joining report of the petitioner.</p> <p>2. On the other hand Mr. Ashok Mohanty, learned Standing Counsel submitted that the petitioner having been relieved from his duty from Charbatia, the petitioner had applied for leave and that has been approved by the Deputy Director, New Delhi which eventually means that he should join in the concerned office at New Delhi. This Bench having dismissed the prayer of the petitioner to quash the order of transfer on previous occasions, no scope is left for the authorities to intend that</p> <p style="text-align: right;">Y.M.</p>

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...3	9.7.92	<p>that the petitioner should join at Charbatia, especially in view of the fact that no order has been passed by the competent authority transferring the petitioner from New Delhi to Charbatia.</p> <p>2. In the circumstances stated above, we find no merit in this application and hence it is not a fit case for admission which stands dismissed. No costs.</p> <p style="text-align: right;"><i>Kejriwal</i> by</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>